

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.126/2020

Dated Friday, the 14th day of February, 2020

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Gopika Gopan (MTS)

339/A, Jayanthi Nagar

Black Bridge

Wellington (Nilgiris)

Tamil Nadu, Pin 643 231.

... Applicant

By Advocate M/s M. Selvaraj

Vs.

1. Union of India represented by Adjutant General

Integrated Head Quarters, Ministry of Defence (Army)

Addl Dte Gen MP/MP-8(I-R)

Adjutants General's Branch, West Block III

R.K. Puram, New Delhi 110 066

2. The Officer in-charge Records

The Madras Regiment, Wellington (Nilgiris) – 643 231.

3. The Commanding Officer

Records The Madras Regiment

Wellington (Nilgiris) – 643 231.

...Respondents

By Advocate Mr. Su. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To issue the appropriate direction to the 2nd respondent to issue movement order by implementing the posting order dated 08.01.2020 issued by the 1st respondent to enable the applicant to join with the new unit and pass such further order as this Tribunal deems fit and proper in the circumstances of the case and thus render justice.”

2. The applicant was appointed as Multi Tasking Staff (MTS) in the respondent department by order dated 29.09.2016 and she joined duty on 01.10.2016. The grievance of the applicant is that even though the posting/transfer order was issued on 08.01.2020, the respondents are not issuing movement order and hence the OA.

3. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has been transferred as per Annexure A-8 order dated 08.01.2020 and according to him he has given a representation dated 04.02.2020 (copy of which is produced in the open court after serving on the counsel for the respondents) to the competent authority regarding her grievance which is still pending and no order is passed till now. She will be satisfied if the representation is considered and orders are passed, within a stipulated time limit.

4. On perusal of the records, we find that the applicant was already terminated by the officer in charge of records w.e.f 24.09.2019. It is not clear how the transfer order dated 08.01.2020 in Annexure A-8 is passed.

5. Mr.Su.Srinivasan SCGSC, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

6. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

"The competent authority is directed to consider the applicant's representation dated 04.02.2020 on the basis of relevant rules and regulations and pass a speaking order, within a period of two month from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

14.02.2020

**(P.MADHAVAN)
MEMBER (J)**

M.T.